The fifth round of survey (NFHS-5) is underway and its data would be available next year.

Further, there is no official data available on the number of children who died due to malnutrition.

## **Uniform Civil Code**

\*57. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of LAW AND JUSTICE be pleased to state the steps Government has taken so far to bring a Uniform Civil Code which is one of the Directive Principles of the State Policy?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): Article 44 of the Constitution provides that the State shall endeavour to secure for the citizens a uniform civil code. In view of the importance of the subject matter and sensitivity involved, a proposal to undertake examination of various issues relating to uniform civil code and make recommendations thereon was forwarded to the Law Commission of India. Accordingly, Law Commission had uploaded a consultation paper titled 'Reform of Family Law' in its website <a href="http://www.lawcommissionofindia.nic.in/">http://www.lawcommissionofindia.nic.in/</a>.

## Status of Sexual Harassment of Women at Workplace Act

- \*58. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the status of implementation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013; and
  - (b) the details of States where this Act has not been fully implemented yet?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Safety and security of women in the country is of utmost priority for the Government. Keeping this in view, the Government of India has enacted "The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013" (SH Act) which aims to provide protection to women against sexual harassment at workplace and for the prevention and redressal of complaints related to it. The Act covers all women, irrespective of their age, employment status or nature of work.

The Act casts various obligations upon employers of all workplaces, public or private, to provide a safe and secure working environment free from sexual harassment,

whereby every employer is mandated to constitute an Internal Committee (IC) for receiving complaints of workplace sexual harassment and is also mandated to display at any conspicuous place in the workplace penal consequences of sexual harassments and the order constituting IC.

Similarly, the District Officers notified under this Act by State Governments are mandated to constitute Local Committees (LCs) in concerned districts to receive complaints of sexual harassment from establishments where Internal Committees have not been constituted due to having less than ten workers or if the complaint is against the employer himself. For this, the Act contains provision for notification by State Governments of a District Magistrate or Additional District Magistrate or Collector or Deputy Collector as a District Officer for every district who has the authority to constitute LC as well as to exercise powers and discharge functions under this Act.

As per the information received by this Ministry, as of now, 583 districts across 33 States/ UTs have notified District Officers and 392 districts across 25 States/UTs have constituted LCs. The details of the same are at Statement (*See* below). The Ministry has been writing to States and UTs, and following up with the concerned for effective implementation of the Act.

Statement

State/UT-wise details of District Officers and Local Committees notified by the

Ministry for effective implementation of the Act

Sl. No	o. State	Total No. of District Officers	LC Details of Districts
1	2	3	4
1.	Assam	6	19
2.	Andhra Pradesh	13	Not Available
3.	Arunachal Pradesh	21	10
4.	Andaman and Nicobar	3	Not Available
5.	Chhattisgarh	27	27
6.	Chandigarh	1	1
7.	Delhi	11	9

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1	2	3	4
8.	Daman and Diu	2	1
9.	Dadra and Nagar Haveli	. 1	1
10.	Goa	2	2
11.	Haryana	21	22
12.	Himachal Pradesh	12	12
13.	Jammu and Kashmir	20	Not Available
14.	Karnataka	30	30
15.	Kerala	14	14
16.	Ladakh	2	Not Available
17.	Lakshadweep Islands	1	1
18.	Madhya Pradesh	52	51
19.	Mizoram	8	8
20.	Maharashtra	36	35
21.	Manipur	16	2
22.	Meghalaya	11	11
23.	Odisha	30	Not Available
24.	Puducherry	2	2
25.	Punjab	20	15
26.	Rajasthan	33	33
27.	Sikkim	4	Not Available
28.	Telangana	33	28
29.	Tripura	8	8
30.	Tamil Nadu	32	Not Available
31.	Uttar Pradesh	75	37
32.	Uttarakhand	13	13
33	West Bengal	23	Not Available
	Grand Total	583	392